

GOA STATE POLLUTION CONTROL BOARD**गोंय राज्य प्रदूषण नियंत्रण मंडळ****(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)**Phone Nos. : 0832-2407700,
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No. 2026/GSPCB/Tech/ 5709

Regd/A.D

Date :25/06/2025

To,
The Additional Collector,
Office of the District Collector,
Collectorate Building,
Opp. Municipal Garden,
Panaji, Tiswadi - Goa. -403001Subject : Installation of online noise meter and CCTV camera to monitor sound level in the
Consent to Operate of the Board

Ref : Minutes of the Meeting held on 04/04/2025

Sir,

The Goa State Pollution Control Board(referred to GSPCB in short) grants Consent to Operate to various units and establishments including Hotels and Restaurants under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. GSPCB does not grant permission for playing of music under Noise Rules and Noise Action Plan 2nd May 2024.

The amended Noise Action Plan specifies monitoring of Noise Levels as follows;

16. Monitoring of Noise Levels.— *The Central Pollution Control Board in their report on "Scale of compensation to be recovered for violation of Noise Pollution (Regulation and Control) Rules, 2000" submitted in compliance to Hon'ble NGT order dated 01-08-2019 in the matter of OA/519/2016 at para 4.0, recorded the limitations of the Noise Rules and sub-para (ii) has recorded as follows; "In order to verify compliance, ambient noise monitoring is to be carried out for 16 hours (day time) and violation of specific source of noise can be identified due to background noise. Further, as impact of the noise source, duration of which mostly varies from few seconds to few minutes gets leveled when monitoring for long duration (16 hrs) is carried out.*

17. The Central Pollution Control Board has issued a protocol for Ambient Level Noise Monitoring in July, 2015 wherein at para 6.0 the CPCB has prescribed the monitoring time as follows;

18. "6.0 The monitoring should be carried out minimum 75% of the prescribed day time (6.00 am to 10.00 pm) and night time (10.00 pm to 6.00 pm). The exercise has to be carried out for 6 to 8 hours, in the said time frame of day and night. It is always preferable to have a large number of data sets, thus 1 sec sampling frequency is recommended."

19. However, in order to effectively monitor the event, the monitoring team will record one hourly/half hourly result to ensure that the noise levels do not exceed the prescribed limits. Action will be initiated based on the 6/8 hourly results or minimum 3 hour average depending on the nature and duration of the event/function/programme.

20. The Noise Level Monitoring will be carried out as per the protocol for Ambient Noise Monitoring of the CPCB published in July, 2015."

So far as 'Online Noise Monitoring Stations' are concerned the Goa State Pollution Control Board, the GSPCB has initiated real time noise monitoring at the following 12 locations in the State of Goa, namely Palolem, Calangute, Baga, Anjuna-, Vagator, Candolim, Arambol, Mandrem, Morjim, Colva, Cavelossim and Benaullim, with the objective of monitoring the ambient air quality noise levels in State of Goa.

So far as the issue of installation of Continuous Noise Monitoring Stations at the establishments at Anjuna is concerned; the said stations will be required to meet the following specifications;

'Online Sound Level meter as per specifications followed by Central Pollution Control Board for Real Time Noise Monitoring Stations.

- a) Certified by IEC 61672-1 (2013) CLASS 1 Standards.
- b) Class 1 Type for Omni directional
- c) Dynamic Span-120dB or more (20-140dB) A/C.
- d) Data Measurement-Leq (A) dB, Lmax, Lmin, Lpeak, L10, L50, & L90.

The data collected in real time is required to be reported directly from device to SPCB server, Police Inspectors office, respective Collectors office

The said stations will need to follow the "Protocol of Ambient Noise Monitoring Network programme in India' issued by the CPCB

The Board has from its records verified that a total number of 109 establishments located in Anjuna and Vagator play music. I state that out of the 109 establishments playing music; 4 establishments play music only indoors while 4 number of establishments play music indoors as well as outdoors and 101 establishments play music only outdoors.

The Noise Pollution (Reffulation and Control) Rules, 2000 states as follows;

(1) A loud speaker or a public address system shall not be used except after obtaining written permission from the authority.

(2) A loud speaker or a public address system or any sound producing instrument or a musical instrument or a sound amplifier shall not be used at night time except in closed premises for communication within, like auditoria, conference rooms, community halls or during a public emergency.

(4) The noise level at the boundary of the public place, where loudspeaker or public address system or any other noise source is being used shall not exceed 10 dB (A) above the ambient noise standards for the area or 75 dB (A) whichever is lower;

(5) The peripheral noise level of a privately owned sound system or a sound producing instrument shall not, at the boundary of the private place, exceed by more than 5dB (A) the ambient noise standards specified for the area on which it is used.'

Those establishments playing music indoors do not require the permission of the Authority under the Rules; while those establishments playing music outdoors will require the permission of the Authority under the Rules and cannot play music beyond 10 pm. I state that the noise levels to be maintained at the periphery of establishments playing music should not exceed the standard prescribed under the Noise Rules by more than 5dba

The Ambient Air Quality standards in respect of noise for different areas/zones is specified in the Schedule annexed to the Noise Rules.

SCHEDULE

(see rule 3(l) and 4(l))

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area/Zone	Limits in dB(A) Leq *	
		Day Time	Night Time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence Zone	50	40

Note:-

1. Day time shall mean from 6.00 a.m. to 10.00 p.m.

2. Night time shall mean from 10.00 p.m. to 6.00 a.m.

3. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

*dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq : It is an energy mean of the noise level, over a specified period.

As per Old Action Plan. Anjuna / Vagator is categorized as Commercial

The Board has mapped known establishments playing music at Anjuna / Vagator on a Google map.

Those establishments playing music indoors do not require the permission of the Authority under the Rules; while those establishments playing music outdoors will require the permission of the Authority under the Rules and cannot play music beyond 10 pm. I state that the noise levels to be maintained at the periphery of establishments playing music should not exceed the standard prescribed under the Noise Rules by more than 5 dba. As such I state that 2 number of 'Continuous Online Noise Monitoring Stations' are installed in Anjuna / Vagator

The Central Pollution Control Board (CPCB) has issued a protocol for Ambient Noise level noise monitoring.

The protocol states as follows;

1.0 Monitoring time:

The monitoring should be carried out minimum 75% of the prescribed Day time (06.00 am to 22.00 pm) and Night time (22.00 pm to 06.00 am). The exercise has to be carried out for 6 to 8 hrs. in the said time frame of day & night. It is always preferable to have large number of data sets thus 1sec sampling frequency is recommended.

7.0 Monitoring Parameters: Leq, L10, L90, L50, Lmax, Lmin, (with 1 sec sampling period at all locations).

8.0 Monitoring Protocol: The following criteria will be observed when undertaking the noise monitoring: a) *During ambient noise monitoring sound comes from more than one direction, it is important to choose a microphone and mounting which gives the best possible Omni directional characteristics;*

b) *The noise measurement equipment will be supervised continuously during the monitoring period and notes will be made of the date, time and prevailing weather conditions;*

c) *Immediately prior to and following each noise measurement session the accuracy of the noise level meter shall be checked using an acoustic calibrator generating a known sound pressure level at a known frequency.*

d) *Noise measurements should not be made in fog and rain;*

e) *A wind shield will be used at all times to prevent interference of reflecting noise;*

f) *As far as is practicable, the pause facility on the noise measurement equipment will be used to exclude extraneous noise (e.g. low flying aircraft and road traffic passing in front of the microphone) so that the results recorded are representative of the site noise. If*

possible for extraneous noise/other source background noise can be eliminated from final reading by using the following formula:

10.0 Monitoring records: (i) *The date, time, location and duration of the measurement;* (ii) *All predominant noise sources will be noted, which may include extraneous noise such as road traffic, aero-planes and other activity;* (iii) *Weather conditions will be recorded including wind speed and approximate direction, cloud cover, rain and ground frost;*

12.0 Monitoring Inferences: *The monitoring inferences should be drawn on the basis of final data sheet viz. compliance to the specified standard, violation of standard, average Leq, noise intensity L50, L90 etc. and suggest corrective action.*

In light of the above 'Continuous Online Noise Monitoring Stations' cannot identify the source of the noise as such installing Continuous Online noise Monitoring Stations at the periphery of the establishments, as stated above, will not assist the Authority in identifying the violators. I state that a physical verification will have to be carried out to be identified by the violators as there are multiple establishments playing music in the said area.

The Noise Rules states as follows; the authority shall act on the complaint and take action against the violator in accordance with the provisions of these rules and any other law in force. The Authority will levy Scale of compensation for violation of Noise Rules

As submitted by the Central Pollution Control Board in compliance to Hon'ble National Green Tribunal (NGT) dated 01-08-2019 in the matter O. A. No. 519 of 2016 Titled; Hardeep Singh & ORS VS SDMC & ORS.

3. Rule 8 of the Noise Rules states as follows:

(1) If the authority is satisfied from the report of an officer in-charge of a police station or other information received by him including from the complainant that it is necessary to do so in order to prevent annoyance, disturbance, discomfort or injury or risk of annoyance, disturbance, discomfort or injury to the public or to any person who dwell or occupy n property on the vicinity, he may, by a written order issue such directions as he may consider necessary to any person for preventing, prohibiting, controlling or regulating:

(a) the incidence or continuance in or upon any premises of—

(i) any vocal or instrumental music,

(ii) sounds caused by playing, beating, clashing, blowing or use in any manner whatsoever of any instrument including loudspeakers, public address systems, horn, construction equipment, appliance or apparatus or contrivance which is capable of producing or re-producing sound, or

(iii) sound caused by bursting of sound emitting fire crackers, or

(b) the carrying on in or upon, any premises of any trade, avocation or operation or process resulting in or attended with noise.

(2) The authority empowered under sub-rule (1) may, either on its own motion, or on the application of any person aggrieved by an order made under sub-rule (1), either rescind, modify or alter any such order:

24. The Authorities prescribed under the Rules will initiate necessary action in case of violations in case of commercial events and in case of private events on the recommendation of the Department of Environment & Climate Change/Goa State Pollution Control Board including levy of compensation as per the report of the CPCB "Scale of Compensation" in compliance to the directions of the Hon'ble NGT."

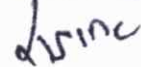
The GSPCB in terms of the Amended Noise Action Plan is duty bound to carry out noise monitoring at the request of the Collector / Additional Collector / District Magistrate / Sub Divisional Magistrate / Superintendent of Police / Deputy Superintendent of Police / Police Inspector.

The aforesaid has also placed before the Hon'ble High Court of Bombay at Goa, in CP/12/2023 vide Affidavit dated 27/08/2024.

With reference to minutes of the Meeting held on 04/04/2025 on the above matter, this is to inform you that the said matter was placed before the Board at its 162nd meeting held on 21/05/2025 where it was decided that the installation of the electronic signboards to monitor sound decibel level, online noise meter and CCTV cannot be incorporated as a Condition in the Consent to Operate order issued to the establishments as the same does not come under the Water Act and the Air Act. It was decided by the Board to entrust the responsibility of imposing such conditions to the Authority (Deputy Collector and SDM) for granting permission notified under the Noise Rules and the notified Noise Action Plan. Copy of minutes of the 161st meeting of the Board enclosed)

In view of the above, you are hereby requested to entrust the responsibility of imposing such conditions (installation of the electronic signboards to monitor sound decibel level, online noise meter and CCTV) to Authority (Deputy Collector and SDM) notified under the Noise Rules and the notified Noise Action Plan.

Yours Faithfully,



(Sanjeev Joglekar)

Member Secretary(I/c)

For Goa State Pollution Control Board

Copy to,

1. Office file. 2. Guard file.